

(a) the clarification received from M/s. NTC Nukleartechnik GmbH (NTG) and also from the Federal Republic of Germany regarding illegal diversion of Indian Zircalloy to Pakistan;

(b) the follow-up action taken by Government;

(c) the norms for exporting such materials; and

(d) the level at which clearance for export in this case was given and what precautions were taken to eliminate its diversion to Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Upon enquiry by Government, M/s NTC have clarified that the Zircalloy products supplied by India were further sold by its former Manager, Mr. Ortmyer to another company called M/s. Physikalische Beretung (PTB) in FRG. M/s. PTB in turn exported Zircalloy products to Pakistan without observing the existing legal regulations in FRG. M/s. NTG have informed that Mr. Ortmyer has been dismissed from the company since February 1988. Authorities in FRG have started proceedings against Mr. Ortmyer on charges of illegal exports of nuclear material including Zircalloy products.

(b) In the light of diversion of Indian Zircalloy to Pakistan by NTG, Government has tightened the procedure for export of nuclear materials with strategic significance. The approval will be given only on a case by case basis. Undertakings will be obtained from the recipient countries that the supplied material shall not be diverted for any non-peaceful use and that it shall not be transferred to a third country without the prior

approval of the Indian Government.

(c) The policy of the Government is not to export, as a general rule, Zirconium, Uranium and other nuclear materials. Exceptions are made in special cases and in respect of small quantities of such materials to be supplied to countries for experiments under bilateral cooperation agreements in the field of peaceful uses of atomic energy.

(d) The clearance for export in this case had been given by the Department of Atomic Energy since M/s. NTG had stated in their telex order that Zircalloy materials were required in certain irradiation tests and the supplied Zircalloy would not be resold.

Assistance to Poor People Living in Cantonments

3078. SHRI D. PANDIAN: Will the PRIME MINISTER be pleased to state:

(a) whether poor people living in cantonments throughout the country are denied any assistance/compensation/relief by the State Governments for losses arising out of natural calamities;

(b) whether no poverty alleviation measures are extended to these residents by the State Governments; and

(c) if so, the steps taken to provide these people necessary relief measures under the 20-point programme?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) People living in cantonment areas are not excluded under the guidelines determining admissible relief assistance in respect of natural calamities.

(b) and (c). Under the Rural Poverty Alleviation Programme there are no specific programmes for the residents of Canton-

ments Areas. However, there are schemes for urban poor like self-employment programme and self-employment for educated unemployed youth under which assistance may be availed of.

Import of Nuclear Power Units from France

3079. SHRI KAMAL NATH: Will the PRIME MINISTER be pleased to state:

(a) whether negotiations have since been completed for import of two one thousand mega watt nuclear power units from France;

(b) the price offered by France as compared to the price of some power reactors which the Soviet Union proposes to build at Koodankulam in Tamil Nadu;

(c) whether the Government propose to set up all the four reactors considering the projected gap in the availability of power at the turn of the century; and

(d) the venue of installations of the French nuclear power units?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) No, Sir.

(b) to (d). Does not arise.

[*Translation*]

Anganwadi Programme

3080. SHRI RAM LAL RAHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to

discontinue the Anganwadi Programme;

(b) if so, when and the reasons therefor;

(c) if not, whether Anganwadi Programme is proposed to be introduced in all the development blocks of district Sitapur in Uttar Pradesh; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) No, Sir.

(b) Question does not arise.

(c) No, Sir.

(d) In Sitapur district, out of 19 Blocks, 11 are already covered by the ICDS Programme. Hence, nearly 58% of district is already covered under the programme, which is more than the average national coverage i.e. 40%. However, the case of other blocks of District Sitapur shall be considered for introduction of the programme, along with other blocks of the State, keeping in view the availability of resources and claims of other deserving blocks in the country.

Discontinuance of English as Compulsory Paper in Civil Services Examination

3081. SHRI JANARDAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to discontinue English as a compulsory paper in the Civil Services Examination conducted by Union Public Service Commission; and

(b) if not the reasons therefor?